



क्षेत्रीय कार्यालय  
REGIONAL OFFICE  
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
U.P. POLLUTION CONTROL BOARD  
सोनभद्र  
SONBHADRA

सन्दर्भ सं० G 114 999 / O.A. No. 164 / 2020  
Ref. No.....

दिनांक 27/11/2020  
Date .....

To,  
**The Registrar,**  
National Green Tribunal,  
New Delhi.

**Subject:-**Compliance of Hon'ble National Green Tribunal, New Delhi Principal Bench Order dated 14.07.2020 in the matter of O.A. No. 178/2019 in case of Ashwani Kumar Dubey Vs. V/s Union of India & Ors.- Regarding.

**Sir,**

This has reference to above mentioned subject regarding compliance of Hon'ble National Green Tribunal; New Delhi Principal Bench Order dated 14.07.2020 on the subject mentioned above. Relevant part of the order dated 14.07.2020 passed by Hon'ble NGT is as below -

".....11. Since the term of the Committee has expired, further oversight work may be undertaken by a joint Committee of the CPCB with respective State PCB and the District Magistrates. The State PCBs will be the nodal agency for the respective States.

12. The newly constituted OC may furnish its reports quarterly by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. First such report may be furnished giving status as on 31.10.2020 by 15.11.2020 with copies to concerned stake holders for their response if any by 30.11.2020....."

In compliance of above order passed by Hon'ble NGT, the committee carried out field visits during November 02-05, 2020 to verify the status of compliance of various directions issued by Hon'ble NGT in its judgment of August 28, 2018 and additional action points identified by earlier oversight committee. The interaction during field visit with different stake holders was focused on compliance status as on October 31, 2020 and further identification of targets to be achieved during upcoming quarter i.e. November 2020 - January 2021. The compliance status of each stake holders with reference to identified targets is attached for your kind consideration please.

**Encls.** As Above.

Your faithfully

  
(Radhey Shyam)

**Regional Officer**

**Copy to:-** All concerning stake holders as per Hon'ble National Green Tribunal Order.

**Regional Officer**

Quarterly Status Report: August 2020 – October 2020

Report of Committee constituted by Hon'ble NGT in The Matter of No. 164 Of 2018  
in Case of Ashwani Kumar Dubey Vs. Union of India and Others

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**INTRODUCTION**

The original application was filed before Hon'ble National Green Tribunal (NGT) with the grievance against pollution caused in District Singrauli in the State of Madhya Pradesh and District Sonbhadra in the State of Uttar Pradesh. Hon'ble NGT vide its order dated 25.08.2014 constituted a Core Committee and four Sub-Committees to plan strategy for abatement of pollution in the area. The Committees submitted its reports which was accepted by the Hon'ble Tribunal vide order dated 06.12.2017 and the Core Committee was directed to conduct a fresh inspection. Two Supervisory Committees were also constituted for implementation of recommendations of the Core Committee Report.

The Supervisory Committees were required to submit monthly reports to the Core Committee and Core Committee was to submit reports to this Tribunal every three months. Accordingly, a core committee has filed report of February 2018 before Hon'ble Tribunal on 03.04.2018. All the recommendations as quoted in the report of core committee was accepted by Hon'ble NGT and directed the following,

***"If any of the industries fails to comply with the recommendations, the same may have to be shut down. The application is accordingly disposed of."***

To comply with the above directions, Hon'ble NGT constituted an oversight Committee headed by Justice Rajesh Kumar and having members from CPCB, concerned SPCBs and concerned District Magistrates. The said oversight committee was asked to take stock of all actions taken so far and to prepare time bound action plan to deal with the problem and ensure its implementation. The committee submitted its report to Hon'ble NGT on 20.12.2019.

  
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Hon'ble NGT vide its order dated 14.07.2020, directed the following regarding the Oversight Committee,

*".....Since the term of the Committee has expired, further oversight work may be undertaken by a joint Committee (OC) of the CPCB with respective State PCB and the District Magistrates. The State PCBs will be the nodal agency for the respective States.*

*The newly constituted OC may furnish its reports quarterly by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. First such report may be furnished giving status as on 31.10.2020 by 15.11.2020 with copies to concerned stake holders for their response if any by 30.11.2020."*

Accordingly, the following members are nominated by the concerned departments for the said committee,

- Shri Rajendra D.Patil, Scientist D, CPCB Regional Directorate, Lucknow
- Shri RadheyShyam, Regional Officer, UPPCB, Sonbhadra
- Shri Ramesh Kumar, SDM-Duddhi, Sonbhadra

#### **Quarterly Status (August 2020 – October 2020)**

The Committee carried out field visits during November 02-05, 2020 to verify the status of compliance of various directions issued by Hon'ble NGT in its judgment of August 28, 2018 and additional action points identified (if any) by earlier oversight committee. The interaction during field visit with different stake holders was focused on compliance status as on October 31, 2020 and further identification of targets to be achieved during upcoming quarter i.e. November 2020 – January 2021.

The compliance status of each stakeholders with reference to identified targets is following given :

  
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## 1. Thermal Power Plants

### 1.1. M/s NTPC Limited Shakti Nagar Sonbhadra.

#### 1.1.1. Compliance status of action points identified in Hon'ble NGT orders and additional issues identified by earlier oversight committee.

S. No.	Issues identified in Hon'ble NGT order / Oversight committee	Compliance Status/ Remark (As on 31.10.2020)
a)	To ensure continuous operations of ESPs installed in TPPs. Installation of OCEMS to monitor stack emissions and connect it with CPCB/SPCB server for online data transmission.	<ul style="list-style-type: none"> <li>It is informed that the effective operations of ESPs are ensured.</li> <li>OCEMS is installed in all the operational stacks and connected with CPCB server.</li> <li>As per the OCEMS data on CPCB server, during the period August 01, 2020 – October 31, 2020; the unit is found non-complying for 15 days during which 466 SMS alerts are generated through OCEMS. (Details attached)</li> </ul>
b)	Installation of 03 CAAQMS for ambient air monitoring by each TPP and linking it with CPCB/SPCB server	<ul style="list-style-type: none"> <li>The unit has installed three CAAQMS for ambient air quality monitoring.</li> <li>One of the CAAQMS was visited during the visit. It was found that the CAAQMS site was not open from all the directions and large trees located very close to CAAQMS are the barriers for horizontal air movement. And thus, the ambient air quality monitored at that station is not representative.</li> </ul>
c)	To ensure 100% fly ash utilization in accordance with MoEF&CC Notification dated 31.12.2018 and Hon'ble NGT order dated 12.02.2020 in the matter of OA No 117/2014.	<ul style="list-style-type: none"> <li>As per the information the unit has achieved 25.47 % fly ash utilization during 2020-21. The remaining ash was disposed in to the ash dyke.</li> <li>CPCB has submitted affidavit to Hon'ble NGT, wherein the amount of environmental compensation to be recovered for non-compliance of Hon'ble NGT directives is submitted.</li> </ul>
d)	To ensure continuous operations of AWRS	<ul style="list-style-type: none"> <li>The unit has installed flow meters to measure quantity of ash slurry disposed in the ash dyke and amount of water recycled from the ash pond.</li> <li>As per the records the unit has discharged</li> </ul>

  
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S. No.	Issues identified in Hon'ble NGT order / Oversight committee	Compliance Status/ Remark (As on 31.10.2020)
		6190530 KL ash slurry and recycled 5571477 KL water during the quarter ending 31.10.2020.
e)	Necessary renovation of the ash dykes needs to be carried out in order to prevent breaching of ash pond and spreading of slurry in to surrounding environment and Rihand Reservoir	<ul style="list-style-type: none"> <li>• During the visit, the team observed some underwater flow of ash slurry discharge into the Rihand reservoir near ash dyke of the unit. Probably it must be either underground pipeline from the ash dyke discharging ash slurry into the reservoir.</li> <li>• The damage caused to the environment due to such unidentified discharge is not measurable and irreversible.</li> <li>• The committee also refers Google Earth satellite image dated 20.03.2019 and 10.12.2016 wherein the discharge of ash slurry from ash dyke in to the Rihand reservoir is clearly visible.</li> </ul>
f)	Control of pollution during coal storage, transportation and handling	<ul style="list-style-type: none"> <li>• The unit mostly receive coal through rail and covered shed is provided for unloading.</li> <li>• The unit has also installed water sprinklers in coal storage area and dust suppression system at loading unloading points.</li> <li>• As per the unit the fugitive emission in coal handling area is around 1000 <math>\mu\text{g}/\text{Nm}^3</math>. Though it is in the range of prescribed Norms, the unit is in process of further improvement.</li> </ul>

#### 1.1.2. Status of other identified issues

S. No.	Issues identified	Compliance Status/ Remarks (As on 31.10.2020)
a)	Achieving ZLD in ETP & STP	<ul style="list-style-type: none"> <li>• The unit is recycling the treated wastewater from ETP and also installed flow meter to measure amount of wastewater received treated through ETP.</li> <li>• The unit is asked to provide water balance chart of ETP &amp; STP along with details of ZLD adopted for STP.</li> </ul>
b)	Installation of FGD for	<ul style="list-style-type: none"> <li>• The unit is in process to install FGD system</li> </ul>

  
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S. No.	Issues Identified	Compliance Status/ Remarks (As on 31.10.2020)
	control of gaseous emissions	<p>for achieving standards Notified for gaseous emissions.</p> <ul style="list-style-type: none"> <li>The unit is asked to provide copy of time bound action plan submitted to CPCB so that its progress could be verified during next quarter.</li> </ul>

### 1.1.3. Recommendations of the Committee

- The unit should immediately trap the discharge of ash slurry into the Rihand reservoir. The unit can be asked to submit explanation in the matter along with the compliance report to Hon'ble NGT.
- The unit can also be asked to submit its explanation regarding ash slurry discharge into the Rihand reservoir as visible in the Google Earth satellite image dated 20.03.2019 and 10.12.2016.
- The unit can be asked to submit the explanation regarding 466SMS generated through OCEMS during last three months.
- The unit can be asked to submit time bound action plan to relocate the CAAQMS installed for ensuring representative ambient air quality monitoring as per the guideline.

Further, the committee is in view that appropriate environmental compensation (EC) can be imposed based on 'Polluter Pays Principle'. If Hon'ble NGT agrees for the same then the EC will be calculated separately after reviewing the explanation submitted by the unit.

  
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## 1.2. M/s NTPC Limited Rihand Super Thermal Power (Power Plant)

### 1.2.1. Compliance status of action points identified in Hon'ble NGT orders and additional issues identified by earlier oversight committee.

S. No.	Issues Identified In Hon'ble NGT order / Oversight committee	Compliance Status/ Remark (As on 31.10.2020)
a)	To ensure continuous operations of ESPs installed in TPPs. Installation of OCEMS to monitor stack emissions and connect it with CPCB/SPCB server for online data transmission.	<ul style="list-style-type: none"> <li>It is informed that the effective operations of ESPs are ensured.</li> <li>OCEMS is installed in all the operational stacks and connected with CPCB server.</li> <li>As per the OCEMS data on CPCB server, during the period August 01, 2020 – October 31, 2020; the unit is found non-complying for 19 days during which 104 SMS alerts are generated through OCEMS. (Details attached)</li> </ul>
b)	Installation of 03 CAAQMS for ambient air monitoring by each TPP and linking it with CPCB/SPCB server.	<ul style="list-style-type: none"> <li>The unit has installed three CAAQMS for ambient air quality monitoring.</li> <li>One of the CAAQMS into Temple premises was visited during the visit. It was found that the CAAQMS site was not open from all the directions and large trees located very close to CAAQMS are the barriers for horizontal air movement. And thus, the ambient air quality monitored at that station is not representative.</li> </ul>
c)	To ensure 100% fly ash utilization in accordance with MoEF&CC Notification dated 31.12.2018 and Hon'ble NGT order dated 12.02.2020 in the matter of OA No 117/2014.	<ul style="list-style-type: none"> <li>As per the information the unit has achieved 51.45 % fly ash utilization during 2020-21. The remaining ash was disposed in to the ash dyke.</li> <li>CPCB has submitted affidavit to Hon'ble NGT, wherein the amount of environmental compensation to be recovered for non-compliance of Hon'ble NGT directives is submitted.</li> </ul>
d)	To ensure continuous operations of AWRS	<ul style="list-style-type: none"> <li>The unit has installed flow meters to measure quantity of ash slurry disposed in the ash dyke and amount of water recycled from the ash pond.</li> <li>As per the records the unit has discharged 1122526 MT ash in the form</li> </ul>

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S. No.	Issues identified in Hon'ble NGT order / Oversight committee	Compliance Status/ Remark (As on 31.10.2020)
		of slurry and recycled 9052800 KL water during the quarter ending 31.10.2020.
e)	Necessary renovation of the ash dykes needs to be carried out in order to prevent breaching of ash pond and spreading of slurry in to surrounding environment and Rihand Reservoir.	<ul style="list-style-type: none"> <li>It is informed that all the precautions are taken to ensure safety of ash dykes.</li> <li>The third party evaluation was also carried out regarding stability and safety of the ash dyke.</li> </ul>
f)	Control of pollution during coal storage, transportation and handling.	<ul style="list-style-type: none"> <li>The unit receives coal through rail transportation only and covered shed is provided for unloading.</li> <li>The unit has also installed water sprinklers in coal storage area and dust suppression system at loading unloading points.</li> </ul>

### 1.2.2. Status of other identified issues

S. No.	Issues identified	Compliance Status/ Remarks (As on 31.10.2020)
g)	Achieving ZLD in ETP & STP	<ul style="list-style-type: none"> <li>The unit is recycling the treated wastewater from ETP and also installed flow meter to measure amount of wastewater treated through ETP.</li> </ul>
h)	Installation of FGD for control of gaseous emissions.	<ul style="list-style-type: none"> <li>The unit is in process to install FGD system for achieving standards Notified for gaseous emissions.</li> <li>The unit is asked to provide copy of time bound action plan submitted to CPCB so that its progress could be verified during next quarter.</li> </ul>

### 1.2.3. Recommendations of the Committee

- The unit can be asked to submit the explanation regarding 104 SMS generated through OCEMS during last three months.

  
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- The unit can be asked to submit time bound action plan to relocate the CAAQMS installed for ensuring representative ambient air quality monitoring as per the guideline.

Further, the committee is in view that appropriate environmental compensation (EC) can be imposed based on 'Polluter Pays Principle'. If Hon'ble NGT agrees for the same then the EC will be calculated separately after reviewing the explanation submitted by the unit.



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### 1.3. M/s Anpara Thermal Power Plant (Power Plant)

#### 1.3.1. Compliance status of action points identified in Hon'ble NGT orders and additional issues identified by earlier oversight committee.

S. No.	Issues identified in Hon'ble NGT order / Oversight committee	Compliance Status/ Remark (As on 31.10.2020)
a)	To ensure continuous operations of ESPs installed in TPPs. Installation of OCEMS to monitor stack emissions and connect it with CPCB/SPCB server for online data transmission.	<ul style="list-style-type: none"> <li>It is informed that the effective operations of ESPs are ensured.</li> <li>OCEMS are installed in all the operational stacks and connected with CPCB server.</li> <li>As per the OCEMS data on CPCB server, during the period August 01, 2020 – October 31, 2020; the unit is found non-complying for 86 days during which 24371 SMS alerts are generated through OCEMS. (Details attached)</li> </ul>
b)	Installation of 03 CAAQMS for ambient air monitoring by each TPP and linking it with CPCB/SPCB server	<ul style="list-style-type: none"> <li>The unit has installed three CAAQMS for ambient air quality monitoring.</li> <li>The sites of this CAAQMS will be visited during next quarter to verify the suitability.</li> </ul>
c)	To ensure 100% fly ash utilization in accordance with MoEF&CC Notification dated 31.12.2018 and Hon'ble NGT order dated 12.02.2020 in the matter of OA No 117/2014.	<ul style="list-style-type: none"> <li>As per the information the unit has achieved 22.6 % fly ash utilization during 2020-21. The remaining ash was disposed in to the ash dyke.</li> <li>CPCB has submitted affidavit to Hon'ble NGT, wherein the amount of environmental compensation to be recovered for non-compliance of Hon'ble NGT directives is submitted.</li> </ul>
d)	To ensure continuous operations of AWRS	<ul style="list-style-type: none"> <li>The unit has yet to install flow meters to measure quantity of ash slurry disposed in the ash dyke and amount of water recycled from the ash pond.</li> </ul>
e)	Necessary renovation of the ash dykes needs to be carried out in order to prevent breaching of ash pond and spreading of slurry in to surrounding environment and Rihand Reservoir	<ul style="list-style-type: none"> <li>The ash dyke raising work was in progress at the time of visit.</li> <li>During the visit as such discharge from ash dyke into the Rihand reservoir was not observed. The Camera is also installed to monitor the discharge.</li> <li>The committee also refers Google Earth satellite image dated 13.06.2018 and</li> </ul>

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S. No.	Issues identified in Hon'ble NGT order / Oversight committee	Compliance Status/ Remark (As on 31.10.2020)
		<p>27.05.2016 wherein the discharge of ash slurry from ash dyke in to the Rihand reservoir is clearly visible.</p> <ul style="list-style-type: none"> <li>The unit was asked submit CCTV footage of said camera since April 2020 to UPPCB in order to verify the claim of the unit.</li> </ul>
f)	Control of pollution during coal storage, transportation and handling	<ul style="list-style-type: none"> <li>The unit receives coal through rail and road.</li> <li>The unit has also installed water sprinklers in coal storage area and dust suppression system at loading unloading points.</li> <li>Substantial fugitive emissions were observed in the coal handling areas. The unit was asked to submit the time bound action plan to control and reduce the fugitive emissions during the coal handling and storage.</li> </ul>

### 1.3.2. Status of other identified issues

S. No.	Issues identified	Compliance Status/ Remarks (As on 31.10.2020)
g)	Achieving ZLD in ETP & STP	<ul style="list-style-type: none"> <li>The unit is recycling the treated wastewater from ETP installed in the new units, whereas the wastewater from neutralization pit from old units are discharged outside the plant premises.</li> <li>Similarly, the treated wastewater from the STP is also discharged in to the drain.</li> </ul>
h)	Installation of FGD for control of gaseous emissions	<ul style="list-style-type: none"> <li>The unit is in process to install FGD system for achieving standards Notified for gaseous emissions.</li> <li>The unit is asked to provide copy of time bound action plan submitted to CPCB so that its progress could be verified during next quarter.</li> </ul>

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### 1.3.3. Recommendations of the Committee

- The unit can be asked to submit the explanation regarding 24371 SMS generated through OCEMS during last three months.
- The unit can be asked to immediately install flow meters to measure amount of ash slurry discharged into the ash pond and amount of water recovered and recycled from it.
- The unit can be asked explanation regarding not achieving ZLD in ETP & STP.
- The unit can be asked to prepare and implement action plan for effective control of fugitive emission from coal handling & storage areas.

Further, the committee is in view that appropriate environmental compensation (EC) can be imposed based on 'Polluter Pays Principle'. If Hon'ble NGT agrees for the same then the EC will be calculated separately after reviewing the explanation submitted by the unit.

  
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#### 1.4. M/s Anpara 'C' Lanco Thermal Power Station

##### 1.4.1. Compliance status of action points identified in Hon'ble NGT orders and additional issues identified by earlier oversight committee.

S. No.	Issues identified in Hon'ble NGT order / Oversight committee	Compliance Status/ Remarks (As on 31.10.2020)
a)	To ensure continuous operations of ESPs installed in TPPs. Installation of OCEMS to monitor stack emissions and connect it with CPCB/SPCB server for online data transmission.	<ul style="list-style-type: none"> <li>It is informed that the effective operations of ESPs are ensured.</li> <li>OCEMS is installed in all the operational stacks and connected with CPCB server.</li> <li>As per the OCEMS data on CPCB server, during the period August 01, 2020 – October 31, 2020; the unit is found non-complying for 15 days during which 466 SMS alerts are generated through OCEMS. (Details attached)</li> </ul>
b)	Installation of 03 CAAQMS for ambient air monitoring by each TPP and linking it with CPCB/SPCB server	<ul style="list-style-type: none"> <li>The unit has installed only 02 CAAQMS for ambient air quality monitoring out of which 01 is jointly installed and operated along with M/s Renusagar Thermal Power Plant.</li> <li>Both the CAAQMS were visited. It was found that the CAAQMS at one of the site was not open from the all the directions and large trees are located very close to CAAQMS which are the barriers for horizontal air movement. Similarly, the other CAAQMS is installed on top of the adjacent hill which is at 80 m elevation w.r.t. the plant area and the impact of the TPP cannot be assessed through said CAAQMS.</li> <li>And thus, the ambient air quality monitored at that station is not representative.</li> </ul>
c)	To ensure 100% fly ash utilization in accordance with MoEF&CC Notification dated 31.12.2018 and Hon'ble NGT order dated 12.02.2020 in the matter of OA No 117/2014.	<ul style="list-style-type: none"> <li>As per the information the unit has achieved 21.44 % fly ash utilization during 2020-21. The remaining ash was disposed in to the ash dyke.</li> <li>CPCB has submitted affidavit to Hon'ble NGT, wherein the amount of environmental compensation to be</li> </ul>

  
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S. No.	Issues Identified In Hon'ble NGT order / Oversight committee	Compliance Status/ Remarks (As on 31.10.2020)
		recovered for non-compliance of Hon'ble NGT directives is submitted.
d)	To ensure continuous operations of AWRS	<ul style="list-style-type: none"> <li>The unit has yet not installed flow meters to measure quantity of ash slurry disposed in the ash dyke and amount of water recycled from the ash pond.</li> </ul>
e)	Necessary renovation of the ash dykes needs to be carried out in order to prevent breaching of ash pond and spreading of slurry in to surrounding environment and Rihand Reservoir	<ul style="list-style-type: none"> <li>The unit is discharging ash slurry into the ash pond operated by M/s Anpara Thermal Power Station.</li> </ul>
f)	Control of pollution during coal storage, transportation and handling	<ul style="list-style-type: none"> <li>The unit mostly receive coal through rail and covered shed is provided for unloading.</li> <li>The unit has also installed water sprinklers in coal storage area and dust suppression system at loading unloading points.</li> </ul>

#### 1.4.2. Status of other identified issues

S. No.	Issues identified	Compliance Status/ Remarks (As on 31.10.2020)
a)	Achieving ZLD in ETP & STP	<ul style="list-style-type: none"> <li>The unit is recycling the treated wastewater from ETP and also installed flow meter to measure amount of wastewater received treated through ETP.</li> </ul>
b)	Installation of FGD for control of gaseous emissions	<ul style="list-style-type: none"> <li>The unit is in process to install FGD system for achieving standards Notified for gaseous emissions.</li> <li>The unit is asked to provide copy of time bound action plan submitted to CPCB so that its progress could be verified during next quarter.</li> </ul>

  
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**1.4.3. Recommendations of the Committee**

- The unit can be asked to submit the explanation regarding 466 SMS generated through OCEMS during last three months.
- The unit can be asked to immediately install flow meters to measure amount of ash slurry discharged into the ash pond and amount of water recovered and recycled from it.
- The unit can be asked to submit time bound action plan to relocate the CAAQMS installed for ensuring representative ambient air quality monitoring as per the guideline.

Further, the committee is in view that appropriate environmental compensation (EC) can be imposed based on 'Polluter Pays Principle'. If Hon'ble NGT agrees for the same then the EC will be calculated separately after reviewing the explanation submitted by the unit.

  
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### 1.5. M/s Renusagar Thermal Power Plant

#### 1.5.1. Compliance status of action points identified in Hon'ble NGT orders and additional issues identified by earlier oversight committee.

S. No.	Issues identified in Hon'ble NGT order / Oversight committee	Compliance Status/ Remarks (As on 31.10.2020)
a)	To ensure continuous operations of ESPs installed in TPPs. Installation of OCEMS to monitor stack emissions and connect it with CPCB/SPCB server for online data transmission.	<ul style="list-style-type: none"> <li>It is informed that the effective operations of ESPs are ensured.</li> <li>OCEMS is installed in all the operational stacks and connected with CPCB server.</li> <li>As per the OCEMS data on CPCB server, during the period August 01, 2020 – October 31, 2020; the unit is found non-complying for 86 days during which 18483 SMS alerts are generated through OCEMS. (Details attached)</li> </ul>
b)	Installation of 03 CAAQMS for ambient air monitoring by each TPP and linking it with CPCB/SPCB server	<ul style="list-style-type: none"> <li>The unit has installed only 01 CAAQMS for ambient air quality monitoring which is jointly installed and operated along with M/s Lanco Thermal Power Plant.</li> <li>Said CAAQMS is installed on top of the adjacent hill which is at 80 m elevation from the plant area and the impact of the TPP cannot be assessed through said CAAQMS.</li> <li>And thus, the ambient air quality monitored at that station is not seems to be representative.</li> </ul>
c)	To ensure 100% fly ash utilization in accordance with MoEF & CC Notification dated 31.12.2018 and Hon'ble NGT order dated 12.02.2020 in the matter of OA No 117/2014.	<ul style="list-style-type: none"> <li>As per the information the unit has achieved 65.61 % fly ash utilization during 2020-21. The remaining ash was disposed in to the ash dyke and filling of low lying area.</li> <li>CPCB has submitted affidavit to Hon'ble NGT, wherein the amount of environmental compensation to be recovered for non-compliance of Hon'ble NGT directives is submitted.</li> </ul>
d)	To ensure continuous operations of AWRS	<ul style="list-style-type: none"> <li>The unit has installed flow meters to measure quantity of ash slurry disposed in the ash dyke and amount of water</li> </ul>

  
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S. No.	Issues identified in Hon'ble NGT order / Oversight committee	Compliance Status/ Remarks (As on 31.10.2020)
		<p>recycled from the ash pond.</p> <ul style="list-style-type: none"> <li>As per the records the unit has discharged 1024519 KL ash slurry and recycled 780420 KL water during the quarter ending 31.10.2020.</li> </ul>
e)	Necessary renovation of the ash dykes needs to be carried out in order to prevent breaching of ash pond and spreading of slurry in to surrounding environment	<ul style="list-style-type: none"> <li>It is informed that all the precautions are taken to ensure safety of ash dykes.</li> <li>The third party evaluation was also carried out regarding stability and safety of the ash dyke.</li> </ul>
f)	Control of pollution during coal storage, transportation and handling	<ul style="list-style-type: none"> <li>The unit receives coal through rail and road.</li> <li>The unit has also installed water sprinklers in coal storage area and dust suppression system at loading unloading points.</li> <li>Substantial fugitive emissions were observed in the coal crusher area, coal handling areas and internal roads used for coal transportation. The unit was asked to submit the time bound action plan to control and reduce the fugitive emissions during the coal handling and storage.</li> </ul>

#### 1.5.2. Status of other identified issues

S. No.	Issues identified	Compliance Status/Remarks (As on 31.10.2020)
a)	Achieving ZLD in ETP & STP	<ul style="list-style-type: none"> <li>The unit has installed ETP for recycling the treated wastewater. However, proper sludge drying beds are not provided in the ETP.</li> <li>Flow meters are installed to measure amount of wastewater received treated through ETP.</li> </ul>
b)	Installation of FGD for control of gaseous emissions	<ul style="list-style-type: none"> <li>The unit is in process to install FGD system for achieving standards Notified for gaseous emissions.</li> <li>The unit is asked to provide copy of time bound action plan submitted to CPCB so</li> </ul>

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S. No.	Issues identified	Compliance Status/Remarks (As on 31.10.2020)
		that its progress could be verified during next quarter.

### 1.5.3. Recommendations of the Committee

- The unit can be asked to submit the explanation regarding 466 SMS generated through OCEMS during last three months.
- The unit can be asked to prepare and implement action plan for effective control of fugitive emission from coal handling & storage areas.
- The unit can be asked to submit the explanation regarding operating the ETP without proper sludge drying beds.
- The unit can be asked to submit time bound action plan to relocate the existing CAAQMS for ensuring representative ambient air quality monitoring as per the guideline and also proposal for installation of 02 CAAQMS.

Further, the committee is in view that appropriate environmental compensation (EC) can be imposed based on 'Polluter Pays Principle'. If Hon'ble NGT agrees for the same then the EC will be calculated separately after reviewing the explanation submitted by the unit.

  
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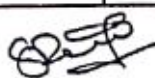
  
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### 1.6. M/s Obra Thermal Power Station (Power Plant)

#### 1.6.1. Compliance status of action points identified in Hon'ble NGT orders and additional issues identified by earlier oversight committee.

S. No.	Issues identified in Hon'ble NGT order / Oversight committee	Compliance Status (As on 31.10.2020)
a)	To ensure continuous operations of ESPs installed in TPPs. Installation of OCEMS to monitor stack emissions and connect it with CPCB/SPCB server for online data transmission.	<ul style="list-style-type: none"> <li>It is informed that the effective operations of ESPs are ensured.</li> <li>OCEMS is installed in all the operational stacks and connected with CPCB server.</li> <li>As per the OCEMS data on CPCB server, during the period August 01, 2020 – October 31, 2020; the unit is found non-complying for 85 days during which 20548 SMS alerts are generated through OCEMS. (Details attached)</li> </ul>
b)	Installation of 03 CAAQMS for ambient air monitoring by each TPP and linking it with CPCB/SPCB server.	<ul style="list-style-type: none"> <li>The unit has installed three CAAQMS for ambient air quality monitoring.</li> </ul>
c)	To ensure 100% fly ash utilization in accordance with MoEF&CC Notification dated 31.12.2018 and Hon'ble NGT order dated 12.02.2020 in the matter of OA No 117/2014.	<ul style="list-style-type: none"> <li>As per the information the unit has achieved 6.89 % fly ash utilization during 2020-21. The remaining ash was disposed in to the ash dyke.</li> <li>CPCB has submitted affidavit to Hon'ble NGT, wherein the amount of environmental compensation to be recovered for non-compliance of Hon'ble NGT directives is submitted.</li> </ul>
d)	To ensure continuous operations of AWRS	<ul style="list-style-type: none"> <li>The unit has installed flow meters to measure quantity of ash slurry disposed in the ash dyke and amount of water recycled from the ash pond.</li> <li>As per the records the unit has discharged 2569483 KL ash slurry and recycled 1457280 KL water during the quarter ending 31.10.2020.</li> </ul>
e)	Necessary renovation of the ash dykes needs to be carried out in order to prevent breaching of ash pond and spreading of slurry	<ul style="list-style-type: none"> <li>The committee refers to Google Earth satellite image dated 26.05.2020 and 25.11.2018 wherein the discharge of ash pond overflow is clearly visible.</li> </ul>

  
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S. No.	Issues identified in Hon'ble NGT order / Oversight committee	Compliance Status (As on 31.10.2020)
f)	Control of pollution during coal storage, transportation and handling	<ul style="list-style-type: none"> <li>The unit mostly receive coal through rail and covered shed is provided for unloading.</li> <li>The unit has also installed water sprinklers in coal storage area and dust suppression system at loading unloading points.</li> </ul>

#### 1.6.2. Status of other identified issues

S. No.	Issues identified	Compliance Status (As on 31.10.2020)
a)	Achieving ZLD in ETP & STP	<ul style="list-style-type: none"> <li>The unit is yet to achieve ZLD for ETP &amp; STP.</li> </ul>
b)	Installation of FGD for control of gaseous emissions	<ul style="list-style-type: none"> <li>The unit is in process to install FGD system for achieving standards Notified for gaseous emissions.</li> <li>The unit is asked to provide copy of time bound action plan submitted to CPCB so that its progress could be verified during next quarter.</li> </ul>

#### 1.6.3. Recommendations of the Committee

- The unit can also be asked to submit its explanation regarding discharge of ash pond overflow as visible in the Google Earth satellite image dated 26.05.2020 and 25.11.2018.
- The unit can be asked to submit the explanation regarding 20548 SMS generated through OCEMS during last three months.
- The unit can be asked to submit explanation regarding not achieving prescribed ZLD condition.

Further, the committee is in view that appropriate environmental compensation (EC) can be imposed based on 'Polluter Pays Principle'. If Hon'ble NGT agrees for the same then the EC will be calculated separately after reviewing the explanation submitted by the unit.

  
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## 2. Coal Mines of M/s Northern Coalfields Limited (NCL)

### 2.1. NCL Dudhichuwa Project, Sonbhadra

#### 2.1.1. Compliance status of action points identified in Hon'ble NGT orders and additional issues identified by earlier oversight committee.

S. No.	Issues identified in Hon'ble NGT order / Oversight committee	Compliance Status (As on 31.10.2020)
a)	As per the provision of the Notification of 2009, 25% of fly ash should, along with Over Burden (OB) generated in the mines of NCL, be used for back filling the abandoned mine.	<ul style="list-style-type: none"> <li>The unit is yet to comply with the provision of the said Notification.</li> <li>The committee is in view that the unit can be asked to submit the time bound action plan for compliance of the same.</li> </ul>
b)	The Norm of ash content equal to or below 34% is not strictly complied with by the NCL and ash content is going as high as 40% and beyond. Coal beneficiation is, therefore, be initiated to obtain coal having less than 34% ash.	<ul style="list-style-type: none"> <li>Committee referred MoEF&amp;CC Notification dated 21<sup>st</sup> May 2020 regarding use of coal by Thermal Power Plants, without stipulations as regards ash content or distance.</li> <li>The committee will review the notification and will take-up the matter accordingly.</li> </ul>
c)	Control of air pollution during coal storage, handling and transportation.	<ul style="list-style-type: none"> <li>It is informed that around 96.64 % coal is transported through rail and remaining 3.36 % coal is transported through road.</li> <li>The proponent has installed silo system for loading of coal into the rail that caters 72 % of coal transported through rail and for the remaining coal, Warf wall system in open is provided. Substantial fugitive emission was observed in the Warf wall loading area.</li> <li>Committee observed Huge fugitive emission was observed in the coal crusher area, coal loading and unloading area and connecting roads. The provisions taken by the proponent for control of fugitive emission are not effective.</li> </ul>

  
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### 2.1.2. Status of other identified issues

S. No.	Issues identified	Compliance Status (As on 31.10.2020)
a)	Installation of camera at the exit of coal mines	<ul style="list-style-type: none"> <li>It is informed that camera is installed at the exit of the coal mine to monitor the status of coal transport.</li> </ul>
b)	Management of wastewater generated from different processes and achieving ZLD.	<ul style="list-style-type: none"> <li>The proponent has installed ETP of 30 MLD Capacity to treat the wastewater from generated from different sources. But the operation and maintenance of the said ETP is not up to the mark. The flow meters are also not installed to measure the amount of wastewater received and treated. The treated effluent from the ETP is used for spraying along the transport roads through tankers.</li> <li>The effluent from CHP and workshop is taken into the collection tank and then directly discharged into the Balia Nallah which finally meets Rihand reservoir.</li> <li>Thus the proponent is yet to achieve ZLD.</li> </ul>

### 2.1.3. Recommendations of the Committee

- The coal mine can be asked to prepare and implement action plan for effective control of fugitive emissions during Coal handling, storage and transportation within the mine premises.
- The explanation can be called from the proponent for discharging effluent from CHP & workshop into the Balia Nallah.
- The unit can be asked to submit the time bound action plan for compliance of the provision of the Notification of 2009 regarding utilization of 25% fly ash along with Over Burden (OB) for back filling the abandoned mine.

Further, the committee is in view that appropriate environmental compensation (EC) can be imposed based on 'Polluter's Pay Principle'. If Hon'ble NGT agrees for the same then the EC will be calculated separately after reviewing the explanation submitted by the unit.

  
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## 2.2. NCL Bina Project, Bina, Sonbhadra

### 2.2.1. Compliance status of action points identified in Hon'ble NGT orders and additional issues identified by earlier oversight committee.

S. No.	Issues identified in Hon'ble NGT order / Oversight committee	Compliance Status (As on 31.10.2020)
a)	As per the provision of the Notification of 2009, 25% of fly ash should, along with Over Burden (OB) generated in the mines of NCL, be used for back filling the abandoned mine.	<ul style="list-style-type: none"> <li>The unit is yet to comply with the provision of the said Notification.</li> <li>The committee is in view that the unit can be asked to submit the time bound action plan for compliance of the same.</li> </ul>
b)	The Norm of ash content equal to or below 34% is not strictly complied with by the NCL and ash content is going as high as 40% and beyond. Coal beneficiation is, therefore, be initiated to obtain coal having less than 34% ash.	<ul style="list-style-type: none"> <li>Committee referred MoEF&amp;CC Notification dated 21<sup>st</sup> May 2020 regarding Use of coal by Thermal Power Plants, without stipulations as regards ash content or distance.</li> <li>The committee will review the notification and will take-up the matter accordingly.</li> </ul>
c)	Control of air pollution during coal storage, handling and transportation.	<ul style="list-style-type: none"> <li>It is informed that around 85.22 % coal is transported through rail and remaining 14.78 % coal is transported through road.</li> <li>The proponent has installed silo system for loading of coal into the rail that caters 48.25 % of coal transported through rail and for the remaining coal, Warf wall system in open is provided. Substantial fugitive emission was observed in the Warf wall loading area.</li> <li>Dust suppressing system is installed in the coal loading silo area. The spraying through fixed pipeline is installed along the most of the transport roads and remaining area is covered through tankers.</li> </ul>

  
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### 2.2.2. Status of other identified issues

S. No.	Issues identified	Compliance Status (As on 31.10.2020)
a)	Installation of camera at the exit of coal mines	<ul style="list-style-type: none"> <li>It is informed that camera is installed at the exit of the coal mine to monitor the status of coal transport.</li> </ul>
b)	Management of wastewater generated from different processes	<ul style="list-style-type: none"> <li>The proponent has installed ETP having 31.2 MLD Capacity to treat the wastewater generated from different sources. The treated effluent from the ETP is used for spraying along the transport roads through tankers.</li> </ul>
c)	Fire in the coal reject	<ul style="list-style-type: none"> <li>The committee observed fire in the coal reject storage generated from the deshaling plant. Such a fire incident is hazardous as well as one of the source for air pollution.</li> <li>The unit is asked to submit time bound action plan for controlling the fire in the stored coal reject.</li> </ul>

### 2.2.3. Recommendations of the Committee

- The coal mine can be asked to prepare and implement action plan for more effectively control of fugitive emissions during Coal handling, storage and transportation within the mine premises.
- The coal mine can be to submit the time bound action plan for controlling the fire in the coal reject.
- The unit can be asked to submit the time bound action plan for compliance of the provision of the Notification of 2009 regarding utilization of 25% fly ash along with Over Burden (OB) for back filling the abandoned mine.

Further, the committee is in view that appropriate environmental compensation (EC) can be imposed based on 'Polluter's Pay Principle'. If Hon'ble NGT agrees for the same then the EC will be calculated separately after reviewing the explanation submitted by the unit.

  
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### 2.3.2. Status of other identified issues

S. No.	Issues identified	Compliance Status (As on 31.10.2020)
a)	Installation of camera at the exit of coal mines	<ul style="list-style-type: none"> <li>It is informed that camera is installed at the exit of the coal mine to monitor the status of coal transport.</li> </ul>
b)	Management of wastewater generated from different processes	<ul style="list-style-type: none"> <li>It was informed that new ETP is recently constructed. And on the day of visit, ETP of the coal mine was under trial.</li> <li>Thus the unit effectively in operation without any operational ETP system.</li> </ul>
c)	Fire in the coal over burden	<ul style="list-style-type: none"> <li>The committee observed fire in the coal overburden stored in the mine area. Such a fire incident is hazardous as well as one of the source for air pollution.</li> <li>The unit is asked to submit time bound action plan for controlling the fire in the stored coal reject.</li> </ul>

### 2.3.3. Recommendations of the Committee

- The coal mine can be asked to prepare and implement action plan for more effectively control of fugitive emissions during Coal handling, storage and transportation within the mine premises.
- The coal mine can be to submit the time bound action plan for controlling the fire in the coal overburden.
- The coal mine can be asked to submit explanation regarding operating the mine without operational ETP.
- The unit can be asked to submit the time bound action plan for compliance of the provision of the Notification of 2009 regarding utilization of 25% fly ash along with Over Burden (OB) for back filling the abandoned mine.

Further, the committee is in view that appropriate environmental compensation (EC) can be imposed based on 'Polluter's Pay Principle'. If Hon'ble NGT agrees for the same then the EC will be calculated separately after reviewing the explanation submitted by the unit.

  
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## 2.4. M/s NCL Kakri Project, Sonbhadra

### 2.4.1. Compliance status of action points identified in Hon'ble NGT orders and additional issues identified by earlier oversight committee.

S. No.	Issues identified in Hon'ble NGT order / Oversight committee	Compliance Status (As on 31.10.2020)
a)	As per the provision of the Notification of 2009, 25% of fly ash should, along with Over Burden (OB) generated in the mines of NCL, be used for back filling the abandoned mine.	<ul style="list-style-type: none"> <li>The unit is yet to comply with the provision of the said Notification.</li> <li>The committee is in view that the unit can be asked to submit the time bound action plan for compliance of the same.</li> </ul>
b)	The Norm of ash content equal to or below 34% is not strictly complied with by the NCL and ash content is going as high as 40% and beyond. Coal beneficiation is, therefore, be initiated to obtain coal having less than 34% ash.	<ul style="list-style-type: none"> <li>Committee referred MoEF&amp;CC Notification dated 21<sup>st</sup> May 2020 regarding Use of coal by Thermal Power Plants, without stipulations as regards ash content or distance.</li> <li>The committee will review the notification and will take-up the matter accordingly.</li> </ul>
c)	Control of air pollution during coal storage, handling and transportation.	<ul style="list-style-type: none"> <li>It is informed that around 73.17 % coal is transported through rail and remaining 26.83 % coal is transported through road.</li> <li>The proponent has installed silo system for loading of coal into the rail that caters 73.17 % of coal transported through rail and for the remaining coal, Warfwall system in open is provided. Substantial fugitive emission was observed in the Warf wall loading area.</li> <li>Dust suppressing system is installed in the coal loading silo area. The spraying through fixed pipeline is installed along the most of the transport roads and remaining area is covered through tankers.</li> </ul>

  
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#### 2.4.2. Status of other identified issues

S. No.	Issues identified	Compliance Status (As on 31.10.2020)
a)	Installation of camera at the exit of coal mines	<ul style="list-style-type: none"> <li>It is informed that camera is installed at the exit of the coal mine to monitor the status of coal transport.</li> </ul>
b)	Management of wastewater generated from different processes	<ul style="list-style-type: none"> <li>The proponent has installed ETP having 27.6 MLD Capacity to treat the wastewater generated from different sources. The treated effluent from the ETP is used for spraying along the transport roads through tankers.</li> </ul>

#### 2.4.3. Recommendations of the Committee

- The coal mine can be asked to prepare and implement action plan for more effectively control of fugitive emissions during Coal handling, storage and transportation within the mine premises.
- The unit can be asked to submit the time bound action plan for compliance of the provision of the Notification of 2009 regarding utilization of 25% fly ash along with Over Burden (OB) for back filling the abandoned mine.

Further, the committee is in view that appropriate environmental compensation (EC) can be imposed based on 'Polluter's Pay Principle'. If Hon'ble NGT agrees for the same then the EC will be calculated separately after reviewing the explanation submitted by the unit.



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## 2.5. NCL Khadia Project Sonbhadra

## 2.5.1. Compliance status of action points identified in Hon'ble NGT orders and additional issues identified by earlier oversight committee.

S. No.	Issues identified in Hon'ble NGT order / Oversight committee	Compliance Status (As on 31.10.2020)
a)	As per the provision of the Notification of 2009, 25% of fly ash should, along with Over Burden (OB) generated in the mines of NCL, be used for back filling the abandoned mine.	<ul style="list-style-type: none"> <li>The unit is yet to comply with the provision of the said Notification.</li> <li>The committee is in view that the unit can be asked to submit the time bound action plan for compliance of the same.</li> </ul>
b)	The Norm of ash content equal to or below 34% is not strictly complied with by the NCL and ash content is going as high as 40% and beyond. Coal beneficiation is, therefore, be initiated to obtain coal having less than 34% ash.	<ul style="list-style-type: none"> <li>Committee referred MoEF&amp;CC Notification dated 21<sup>st</sup> May 2020 regarding Use of coal by Thermal Power Plants, without stipulations as regards ash content or distance.</li> <li>The committee will review the notification and will take-up the matter accordingly.</li> </ul>
c)	Control of air pollution during coal storage, handling and transportation.	<ul style="list-style-type: none"> <li>It is informed that around 71.09 % coal is transported through rail and remaining 28.91 % coal is transported through road.</li> <li>The proponent has installed silo system for loading of coal into the rail that caters 71.09 % of coal transported through rail and for the remaining coal, Warf wall system in open is provided. Substantial fugitive emission was observed in the Warf wall loading area.</li> <li>Dust suppressing system is installed in the coal loading silo area. The spraying through fixed pipeline is installed along the most of the transport roads and remaining area is covered through tankers.</li> </ul>

  
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### 2.5.2. Status of other identified issues

S. No.	Issues identified	Compliance Status (As on 31.10.2020)
a)	Installation of camera at the exit of coal mines	<ul style="list-style-type: none"> <li>It is informed that camera is installed at the exit of the coal mine to monitor the status of coal transport.</li> </ul>
b)	Management of wastewater generated from different processes	<ul style="list-style-type: none"> <li>The proponent has installed ETP having 27.6 MLD Capacity to treat the wastewater generated from different sources. The treated effluent from the ETP is used for spraying along the transport roads through tankers.</li> </ul>

### 2.5.3. Recommendations of the Committee

- The coal mine can be asked to prepare and implement action plan for more effectively control of fugitive emissions during Coal handling, storage and transportation within the mine premises.
- The unit can be asked to submit the time bound action plan for compliance of the provision of the Notification of 2009 regarding utilization of 25% fly ash along with Over Burden (OB) for back filling the abandoned mine.

Further, the committee is in view that appropriate environmental compensation (EC) can be imposed based on 'Polluter's Pay Principle'. If Hon'ble NGT agrees for the same then the EC will be calculated separately after reviewing the explanation submitted by the unit.

  
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### 3. Aluminum Smelter: M/s HINDALCO Industries Ltd, Renukoot, Sonbhadra

#### 3.1. Compliance status of action points identified in Hon'ble NGT orders and additional issues identified by earlier oversight committee.

S. No.	Issues identified in Hon'ble NGT order / Oversight committee	Compliance Status (As on 31.10.2020)
a)	<p>Industry shall achieve emission limit of 50 mg/Nm<sup>3</sup> for particulate matter in respect of all Baking furnaces. The emission from boilers shall be reduced to the level of 50 mg/Nm<sup>3</sup> from the existing Norms of 150 mg/Nm<sup>3</sup> by December 31, 2019 retrofitting of existing ESPs and also meet emission limit of SO<sub>2</sub>&amp; NO<sub>x</sub> notified for industrial boilers.</p>	<ul style="list-style-type: none"> <li>It is informed that the unit has made provisions for achieving the Notified Norms in the emissions through Baking Furnaces. Whereas the unit approached Hon'ble Supreme Court regarding emission Norms imposed on industrial boiler and the said application is pending with Hon'ble Court.</li> <li>The unit has installed OCEMS and connected it with CPCB boiler.</li> <li>As per the OCEMS data on CPCB server, during the period August 01, 2020 – October 31, 2020; the unit is found non-complying for 55 days during which 718 SMS alerts are generated through OCEMS. (Details attached)</li> </ul>
b)	<p>Industry shall ensure that no red mud is leached out to ground water during monsoon and post monsoon period. Piezometers/monitoring wells should be installed in and around the red mud disposal sites in consultation with the CGWB/concerned SGWB. Regular monitoring of the leachate should be carried out as per the sampling and analysis plan as proposed by the concerned SPCB. Besides, industry shall facilitate utilization of Red mud in nearby cement industries, including those located in MP. The industry shall also explore the possibility of extraction of</p>	<ul style="list-style-type: none"> <li>Red mud is listed as Hazardous Waste under Hazardous Waste (MH&amp;TM) Rules, 2008 and Hazardous and Other Wastes (M &amp; TM) Rules, 2016 and it is categorized as high volume low effect wastes. Being hazardous in nature its safe disposal is need to be assured without any compromise. And as per the Rule CPCB was to issue separate guideline management of such a waste.</li> <li>As per the unit representative, they contacted Head Office, CPCB, Delhi for providing guideline for management of Red Mud, but they have yet to receive any such guideline. And hence they adopted their own mechanism for management of Red Mud.</li> <li>The unit has developed several dumpsites/ landfills for storage and disposal of the red mud generated. The</li> </ul>

  
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S. No.	Issues identified in Hon'ble NGT order / Oversight committee	Compliance Status (As on 31.10.2020)
	titanium and other heavy metals from the red mud.	<p>unit is asked to provide the design details of each dumpsite and year wise amount of quantity disposed in it.</p> <ul style="list-style-type: none"> <li>• The committee referred Google Earth satellite images of the said dumpsite areas. As per these images thick plantation/forestation is observed in some of the areas during 2009 on which red mud disposal sites is developed. Similarly, one of the water body is located in close proximity of the site.</li> <li>• In absence of any camera on these sites the monitoring w.r.t. status of fugitive dust emission and spillages during rainy season is not possible.</li> <li>• It was informed that around 67.92 % (426550 MT) red mud is utilized since April 2020 and remaining 32.08% (201477 MT) red mud is disposed in those dumpsites/landfills.</li> </ul>
c)	To achieve ZLD	<ul style="list-style-type: none"> <li>• As per the condition of consent issued by UPPCB, the unit was instructed to achieve ZLD for industrial effluent and reuse of domestic effluent. In no case the unit is allowed to discharge effluent outside the premises.</li> <li>• On the day of visit, the treated industrial was partially utilized and remaining is discharged outside the plant premises. It is also informed that the domestic treated effluent is also discharge outside plant premises.</li> <li>• Thus the unit is violating the condition of ZLD imposed on them.</li> </ul>

  
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### 3.1.1. Status of other identified issues

S. No.	Issues identified	Compliance Status (As on 31.10.2020)
a)	Control of air pollution during coal storage, handling and transportation.	<ul style="list-style-type: none"> <li>It is informed that transportation of coal is mainly done through road and necessary precautions are taken to control emissions during coal transportation, storage and handling.</li> </ul>
b)	Fly ash and bottom ash management	<ul style="list-style-type: none"> <li>It is informed that around 85834 MT fly ash is generated since April 2020 and 69411 MT fly ash was utilized. The remaining fly ash is stored in unit premises.</li> <li>A very big heap of bottom ash was found inside the plant premises. The said bottom ash was stored on land in haphazard manner since several years. The unit was asked to provide details regarding year wise generation of bottom ash and its storage on the open land.</li> </ul>

### 3.1.2. Recommendations of the Committee

- The unit can be asked to submit the explanation regarding 718 SMS generated through OCEMS during last three months.
- The unit can be asked to submit the explanation regarding discharge of treated industrial & domestic effluent outside the plant premises irrespective of ZLD condition imposed on them.
- The unit can be asked to submit the explanation regarding huge quantity of bottom ash stored on open land in the plant premises.
- The unit can be asked to submit any kind of permission (if any) obtained for deforestation of the area presently used for red mud disposal.

Further, the committee is in view that appropriate environmental compensation (EC) can be imposed based on 'Polluter Pays Principle'. If Hon'ble NGT agrees for the same then the EC will be calculated separately after reviewing the explanation submitted by the unit.

  
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## 4. M/s Grasim Industries Limited Chemical Division, Renukoot, Sonbhadra

## 4.1. Compliance status of action points identified in Hon'ble NGT orders and additional issues identified by earlier oversight committee.

S. No.	Issues identified in Hon'ble NGT order / Oversight committee	Compliance Status (As on 31.10.2020)
a)	To achieve ZLD for ETP & STP.	<ul style="list-style-type: none"> <li>The unit has achieved ZLD through reuse and recycling for both industrial and domestic effluent</li> </ul>
b)	There is also an urgent need for the preparation of an action plan by industry to shift the mercury bearing brine sludge and the muck contaminated with chlorinated chemicals from the factory premises to the TSDF in consultation with the UP state Pollution Control Board. It may be stated here that storage of hazardous mercury bearing brine sludge and the muck contaminated with chlorinated chemicals inside the premises is not permitted by the prevailing Hazardous Waste Management Rules, 2016 and, therefore, to be shifted to a suitable TSDF immediately.	<ul style="list-style-type: none"> <li>The unit has not taken any action to comply with the Directions of Hon'ble NGT regarding shifting of mercury bearing brine sludge and the muck contaminated with chlorinated chemicals from the factory premises to the TSDF.</li> <li>As directed by Hon'ble NGT, a three member committee calculated Environmental Compensation of Rs. 155,42,85,300/- i.e. One Hundred Fifty-Five Crore Forty-Two Lac Eighty-Five Thousand Three Hundred for the non-compliance in the matter.</li> <li>It is informed that the unit approached Hon'ble Supreme Court for the relief and the matter is under consideration.</li> </ul>

## 4.2. Status of other identified issues

S. No.	Issues identified	Compliance Status (As on 31.10.2020)
a)	Control of air pollution during coal storage, handling and transportation.	<ul style="list-style-type: none"> <li>It is informed that transportation of coal is mainly done through road and necessary precautions are taken to control emissions during coal transportation, storage and handling.</li> <li>Fugitive emissions are observed in the coal handling areas</li> </ul>

  
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S. No.	Issues identified	Compliance Status (As on 31.10.2020)
b)	Fly ash and bottom ash management	<ul style="list-style-type: none"><li>It is informed that around 64257 MT fly ash is generated since April 2020 and all the fly ash generated was utilized.</li></ul>

#### 4.2.1. Recommendations of the Committee

- The unit can be asked to take corrective measures to further reduce the level of fugitive emissions from coal handling area.

  
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## 5. Stone Crusher

### 5.1. Compliance status of action points identified in Hon'ble NGT orders and additional issues identified by earlier oversight committee.

S. No.	Issues identified in Hon'ble NGT order / Oversight committee	Compliance Status (As on 31.10.2020)
a)	All stone crushers in Singrauli area have not taken adequate pollution control measures as the level of air pollution in the vicinity of stone crushers is high and causes a health hazards. Most of the crushers are located in habited area or very near to the roads/ highways. All such stone crushers which are not suitably located as well as which do not have adequate pollution control systems should be immediately closed. Relocation of stone crushers may also be explored.	<p>As per the information provided by the UPPCB,</p> <ul style="list-style-type: none"> <li>• There is a cluster of 350 stone crusher units in area about 12 square kilometers in Tehsil Obra Distt-Sonbhadra, in which 71 stone crusher units are sealed/dismantled by UPPCB and District Administration.</li> <li>• In operational stone crushers, closed metal sheet enclosures are installed at all dust emitting points and Water sprinkling system are also installed for dust suppression.</li> <li>• However, the committee observed very dusty and hazy environment in the area where stone crushers are situated. This indicates that several stone crushers are not operating the water sprinkling system and air pollution control systems effectively.</li> </ul>

### 5.2. Recommendations of the Committee

- Committee recommends for frequent drone camera for survey monitoring and PTZ camera for individual unit monitoring for identification of defaulter stone crushers. UPPCB can take stringent action against the defaulters following 'Polluter Pays Principle'.



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## 6. Pollution Control Board and MoEF&amp;CC

S. No.	Issues identified in Hon'ble NGT order / Oversight committee	Compliance Status (As on 31.10.2020)																																	
a)	The regional carrying capacity of the entire Singrauli region is to be assessed before allowing any expansion scheme with respect to the existing industries. This assessment is the prerequisite for such consideration in future.	<ul style="list-style-type: none"> <li>No new expansion of any project/industries are being allowed in Singrauli (U.P.) region.</li> <li>Assessment of regional carrying capacity of the Singrauli (UP) region is yet to be started.</li> </ul>																																	
b)	The concerned SPCBs must ensure that all the major stacks from all the industries are being continuously monitored and these are linked with the CPCB/SPCB network. Effluent discharges from the industries are monitored once a month.	<ul style="list-style-type: none"> <li>OCEMS have been installed by all the industries for continuous monitoring of source emissions and effluent discharge.</li> <li>These OCEMS are linked with the CPCB/SPCB server for online data transmission.</li> </ul>																																	
c)	The existing network of monitoring system for AAQ monitoring in both the districts of UP & MP need to be strengthened and expanded to get representative air quality status of Singrauli area. Industries in the area should install at least three continuous ambient air quality monitoring stations forthwith on "Polluter Pays Principle" at such locations as may be decided by CPCB in consultation with the respective SPCBs. The data generated should be transferred to SPCBs, CPCB and MoEF& CC on continuing basis.	<ul style="list-style-type: none"> <li>Status of CAAQMS installed by industries in Singrauli (U.P.) are as follows: -</li> </ul> <table border="1"> <thead> <tr> <th>Sl. No.</th> <th>Name of Industry</th> <th>No. of CAAQMS Installed</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>M/s UPRVUNL, Anpara</td> <td>03</td> </tr> <tr> <td>2.</td> <td>M/s UPRVUNL Obra</td> <td>03</td> </tr> <tr> <td>3.</td> <td>M/s N.T.P.C. Ltd., Rihand Nagar,</td> <td>03</td> </tr> <tr> <td>4.</td> <td>M/s N.T.P.C. Ltd., Shakti nagar,</td> <td>03</td> </tr> <tr> <td>5.</td> <td>M/s NCL Khadia</td> <td>01</td> </tr> <tr> <td>6.</td> <td>M/s NCL Bina and M/s NCL Krishnshilahave installed Jointly</td> <td>01</td> </tr> <tr> <td>7.</td> <td>M/s NCL Kakari</td> <td>01</td> </tr> <tr> <td>8.</td> <td>M/s NCL Dudhdichua</td> <td>01</td> </tr> <tr> <td>9.</td> <td>M/s Hindalco Industries Ltd. Renukoot and M/s Grasim Industries Ltd (Chemical division) Renukothave Installed Jointly</td> <td>01</td> </tr> <tr> <td>10.</td> <td>M/s LancoAnpara Power Ltd. Anpara and M/s Hindalco Industries Ltd., (Power Division) have Installed Jointly</td> <td>03</td> </tr> </tbody> </table> <ul style="list-style-type: none"> <li>Irrespective of Hon'ble NGT directives vide its order dated 28.08.2018, some of the stakeholders are yet to install</li> </ul>	Sl. No.	Name of Industry	No. of CAAQMS Installed	1.	M/s UPRVUNL, Anpara	03	2.	M/s UPRVUNL Obra	03	3.	M/s N.T.P.C. Ltd., Rihand Nagar,	03	4.	M/s N.T.P.C. Ltd., Shakti nagar,	03	5.	M/s NCL Khadia	01	6.	M/s NCL Bina and M/s NCL Krishnshilahave installed Jointly	01	7.	M/s NCL Kakari	01	8.	M/s NCL Dudhdichua	01	9.	M/s Hindalco Industries Ltd. Renukoot and M/s Grasim Industries Ltd (Chemical division) Renukothave Installed Jointly	01	10.	M/s LancoAnpara Power Ltd. Anpara and M/s Hindalco Industries Ltd., (Power Division) have Installed Jointly	03
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S. No.	Issues identified in Hon'ble NGT order / Oversight committee	Compliance Status (As on 31.10.2020)
		required three continuous ambient air quality stations forthwith on "Polluter Pays Principle".
d)	It is also essential that at least three continuous monitoring systems for mercury (Hg) monitoring in the ambient air should be installed (covering both the Districts of UP & MP) forthwith at suitable locations in the Singrauli area by the industries on "Polluter Pays Principle". CPCB in consultation with the SPCBs shall guide the industries regarding the location of the monitoring stations. Besides mercury in surface and ground water should also be monitored manually once in a three months.	<ul style="list-style-type: none"> <li>Mercury in surface and ground water is being manually monitored by UPPCB/third party once in a three months.</li> <li>M/s Hindalco Industries Ltd. Renukoot have Up graded CAAQMS for monitoring Mercury (Hg), whereas M/s Lanco Anpara Power Ltd. Anpara and M/s Hindalco industries Ltd., (Power Division) have proposed to Upgrade CAAQMS by 31.12.2020.</li> </ul>

#### 6.1. Recommendations of the Committee

- UPPCB can be asked to initiate the stringent action including recovery of 'Environmental Compensation' on Polluter Pays Principle against defaulter stakeholders based on OCEMS data and discharge from the ash dykes.
- UPPCB can be asked to call explanation from those the stakeholders who has yet to install atleast three continuous ambient air quality stations (CAAQMS) forthwith on "Polluter Pays Principle".
- UPPCB further can be asked to identify strategic locations where the CAAQMS are required. And direct those stakeholders to install the CAAQMS in time bound manner.
- UPPCB can be asked to submit compiled status on Mercury in surface and ground water and ambient air based on the monitoring reports alongwith findings and required action to be taken.


  
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## 7. District Administration of Respective States

S. No.	Issues identified in Hon'ble NGT order / Oversight committee	Compliance Status (As on 31.10.2020)
a)	The Awdi-Shaktinagar Marg and Singrauli-Audi-Dibulgunj Marg are extensively used for heavy traffic and for clandestine coal transport leading to dust pollution. Further, the dense population which are residing along these roadsides are severely affected by dust pollution. The coal transportation by open truck is to be banned forthwith. CCTV cameras are to be installed at strategic location to record any violation in this regard.	<ul style="list-style-type: none"> <li>• It was informed that NCL mines are transporting the coal through covered trucks and stringent action will be taken against the defaulters.</li> <li>• CCTV cameras are installed by all Coal mines at all exit points to record the violation.</li> <li>• However, committee observed some of the truck transporting the coal without proper covering.</li> </ul>
b)	To improve the prevailing situation, these roads are required to have 4/6 lanes and the pavements should be furnished with inter locking bricks of suitable quality to arrest air entrainment of dust.	<ul style="list-style-type: none"> <li>• Widening and strengthening of Aurimore to Shakti Nagar four lane road is on progress and the work is awarded to M/s Jawar Construction Ltd., Haryana.</li> <li>• Though the maintenance of potholes free roads for free-flow of traffic is being considered by the company, the pavements with inter locking bricks of suitable quality to arrest air entrainment of dust is not proposed by the construction company.</li> <li>• The committee observed that the condition of the said road is terrible and requires immediate attention.</li> </ul>
c)	Since there is no strategy for disposal of the RO reject in an environmentally friendly manner, prevailing practice of dumping of RO reject shall affect nearby land as well as water resources with long term consequences leading to irreversible ecological damage. Therefore, no further installation of RO plants in affected villages is recommended. Instead water supply should now be practiced using water tankers as an interim measure. Piped	<ul style="list-style-type: none"> <li>• Due to the disposal problem of RO reject, further installation of any RO plants in affected villages is strictly prohibited.</li> <li>• Water supply in affected villages is being done using the Water Tankers.</li> <li>• It is informed that the potable water supply project Pandit Deendayal Upadhyay Ashram Paddhati Urmaura, Sonbhadra is completed. In addition, two</li> </ul>

  
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S. No.	Issues identified in Hon'ble NGT order / Oversight committee	Compliance Status (As on 31.10.2020)
	water supply from Rihand reservoir will be a long term solution for drinking water supply to fluoride and mercury affected villages.	projects namely Kuldumari, Anpara are under progress in district Sonbhadra. These projects are proposed to be completed in Dec-2020 & Jan 2021 respectively.
d)	In the past Rihand reservoir was polluted by the major industries in the area such as thermal power plants, coal mines, M/s Aditya Birla Chemicals, Renukoot and M/s Hindalco Industries, Renukoot. Since this reservoir is the only drinking water source in the area, the reservoir needs restoration and protection. A comprehensive study needs to be undertaken to assess the reservoir's water and sediment quality and to delineate water and sediment remediation and restoration measures on Polluter Pays Principle. All the streams and nullahs joining the reservoir need to be intercepted and diverted to save the reservoir from further pollution. CSIR-NEERI, Nagpur and/or CSIR-IITR, Lucknow may be entrusted with this study for which both these organizations have the requisite expertise.	<ul style="list-style-type: none"> <li>As per information provided by Executive Engineer Rihand Dam, Civil Division, Pipari, payment of Rs. 69,09,000 have been done to Central Water and Power Research Station(CWPRS) Khadakwasla Pune Maharashtra for the study.</li> <li>However, the said study work have been postponed due to COVID19 and study work is expected to be started by January 2021.</li> </ul>

#### 7.1. Recommendations of the Committee

- District administration can be asked to stringent action against the defaulters w.r.t. directives regarding coal transportation.
- District administration can be asked to take inter departmental action against the officers responsible for the poor condition of the road and delay in maintenance. District administration is at liberty to submit the details of erring officers (if any) to Hon'ble NGT.

  
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- District administration can be asked to submit time bound action plan for conducting the comprehensive study regarding assessment of the Rihand reservoir's water and sediment quality and to delineate water and sediment remediation and restoration measures. Considering the said study is yet to be initiated even after two years of Hon'ble NGT directives, the district administration can be further asked to take-up the matter on priority with concerned departments for ensuring the compliance.

Name of the Committee member	Signature
Shri Ramesh Kumar SDM, Duddhi, Sonbhadra	 18.11.2020
Shri Rajendra D. Patil, Sci – D CPCB Regional Directorate, Lucknow	 18.11.2020
Shri Radhey Shyam, Regional Officer UPPCB, Sonbhadra	 18.11.2020
Date: 18.11.2020	

  
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